

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 217
101/252/ND/2020

IN THE MATTER OF:

Income Tax Officer-Ward 20 (4), New Delhi

...APPELLANT

Vs.

ROC, Delhi and Ors.
(M/s. RS Infoways Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

Order delivered on 19.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the ROC
For the I.T. Department

:Ms. Sweety Khattar, AROC.
:Mr. Zoheb Hussain, Sr. Standing
Counsel, Mr. Parth Semwal, Jr.
Standing Counsel.

ORDER

Heard the submissions made by the counsel for the I.T. Department. AROC is present and submitted that they have no objection to proceed with the matter. Ld. Counsel for the I.T. Department has prayed for grant of time to file service report in the matter. 10 days' time has been granted. Post the matter to 12th February, 2021.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Annu)